

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 56 of 2013 & IA 79 of 13 in
D.F.R. No. 166 of 2013

Dated : 1st March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

BSES Yamuna Power Ltd. Appellant (s)

Versus

Central Electricity Regulatory Commission
& Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. V.P. Singh

ORDER

IA No. 79 of 2013

(Appl. for amendment of condonation of delay application)

The Amendment Application is allowed.

This is an Application to condone the delay of 45 days in filing the Appeal.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **05.03.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs